

ITEM NO.53

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5050/2008

MOHAMMAD RAMZAN (D)

Appellant(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(with appln. (s) for bringing on record the lrs. of deceased petitioner and c/delay and c/delay in filing substitution appln. and permission and permission to submit additional document(s) and office report)

WITH

I.A. NO. 1 &amp; 2 In C.A. No. 5100/2008

(With FOR revival of civil appeal and c/delay in filing application for revival of civil appeal and Office Report)

C.A. No. 5101-5104/2008

(With appln. for bringing on record the lrs. of deceased petitioner and c/delay and c/delay in filing substitution appln. and permission and setting aside an abatement and Office Report)

C.A. No. 5105-5124/2008

(WITH APPLN. (S) FOR bringing on record the lrs. of deceased petitioner and c/delay and c/delay in filing substitution appln. and permission and setting aside an abatement)

I.A. NO. 1 &amp; 2 In C.A. No. 5283/2008

(With FOR revival of civil appeal and c/delay in filing application for revival of civil appeal and Office Report)

Date : 17/04/2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MRS. JUSTICE R. BANUMATHI

Counsel for the  
parties

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Mr. V. K. Verma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

On 10.03.2017, this Court directed the Delhi Development Authority to get instruction as to whether in the facts of the present case, they propose to follow the view taken in the case of 'Competent Automobiles'.

There is no response to that query of the Court.

The Delhi Development Authority is again directed to file the response after getting appropriate clarification from the Government, on or before 05.05.2017.

It is made clear that if such a response is not filed within the stipulated time, it will be presumed by the Court that the DDA and the NCT have no objection in taking the same view as taken in 'Competent Automobiles' case.

Post on 08.05.2017.

(Jayant Kumar Arora)  
Court Master

(Renu Diwan)  
Assistant Registrar